

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).6448/2016

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 31-05-2013  
IN CRLA NO.170/2007 PASSED BY THE HIGH COURT OF PUNJAB & HARYANA AT  
CHANDIGARH)

PYARE LAL

Petitioner(s)

VERSUS

THE STATE OF HARYANA

Respondent(s)

(With appln.(s) for condonation of delay in filing SLP and with  
prayer for interim relief and office report)

Date : 04-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Himanshu Gupta, Adv.  
For Mr. Anil Kumar Tandale, AORFor Respondent(s) Mr. Amit Kumar, Adv.  
For Mr. Sanjay Kumar Visen, AORUPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Prayer for bail is rejected.

Leave granted.

(SANJAY KUMAR-II)  
COURT MASTER(INDU KUMARI POKHRIYAL)  
BRANCH OFFICER